

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/506/ND/2023

IN THE MATTER OF:

Flocus technologies Pvt Ltd

...

Applicant

Under Section 59 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Varun Sharma, Ms. Vanshika Gupta,
Mr. Shivam Goel, Advs.

For the RoC : Mr. Aakash Sharma, Ms. Shankari Mishra,

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the RoC are present through video-conferencing. Report on behalf of the RoC is already on record. No representation on behalf of IBBI. Issue notice to IBBI. Learned Counsel for the applicant has submitted that they have not received the copy of RoC's report. Learned Counsel for the RoC is directed to serve a copy of RoC's Report to Learned Counsel for the applicant. Let this matter be posted to 22.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)